

ITEM NO.801

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CRIMINAL) Diary No.17227/2023

XYZ & ORS.

Petitioner(s)

VERSUS

STATE NCT OF DELHI & ORS.

Respondent(s)

Date : 25-04-2023 This petition was MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv. (Mentioned by)
Mr. Narender Hooda, Sr. Adv.
Mr. Rahul Rathore, Adv.
Mr. Shaurya Lamba, Adv.
Dr. Surender Singh Hooda, AOR
Mr. Karanvir Hooda, Adv.
Mr. Sandeep Lamba, Adv.
Ms. Nandita Hooda, Adv.
Mr. Sagar Roy, Adv.

For Respondent(s)

UPON being mentioned the Court made the following
O R D E R

- 1 Mr Kapil Sibal, senior counsel appearing on behalf of the petitioners mentioned the Petition for early listing.

- 2 Having due regard to the urgency, the Petition is taken on Board.
- 3 For the purpose of these proceedings, the identity of the petitioners shall be redacted and the cause title be read as "**XYZ and Others vs State NCT of Delhi and Others**". Only the redacted part of the petition shall be made available in the public domain.
- 4 There are serious allegations of sexual harassment in the petition, which is instituted by professional international wrestlers who have represented India. The matter requires the consideration of this Court in exercise of its jurisdiction under Article 32 of the Constitution.
- 5 Issue notice, returnable on 28 April 2023. Liberty to serve the Standing Counsel for the NCT of Delhi.
- 6 The complaints which form a part of an attachment to the petition in a sealed cover shall again be resealed and placed together with the Petition under Article 32 on the next date of listing, to protect the complainants.

(CHETAN KUMAR)
A.R. - cum - P.S.

(MATHEW ABRAHAM)
COURT MASTER